

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301
1126/252/ND/2017

IN THE MATTER OF:

M/s. Income Tax Officer, Ward 1(2), New Delhi, Petitioner/Applicant
Vs.
M/s. ROC in the matter of M/s. Aanchal Respondent
Portfolio Services Pvt. Ltd.

Order under Section 252 of the Companies Act, 2013

Order delivered on 29.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Appellant : Mr. Puneet Rai, SSC along with Mr. Nikhil Jain Advs.
For Respondent :

ORDER

Ld. Counsel appearing for the Income Tax Department has submitted that in compliance with the order dated 04.03.2024, he has filed a copy of the Petition under Section 252 of the Companies Act, 2013 and the order passed by the RoC, striking-of the name of the company on 07.03.2024, which are not available on record.

He shall take steps to bring on record the same within one week.

List the matter **on 01.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)